

(ASSETS DECLARATION 2019-20)

Affidavit to be Furnished by the Candidate along with Nomination Paper Before
the Returning Officer

For Election to(Name of the House)

From 227-IMAMGANJ (SC) Legislative Assembly Constituency Bihar

I **JITAN RAM MANJHI** **son/daughter/wife Of **LATE. RAMJIT RAM MANJHI**
Aged **74** years, resident of **VILL- MAHAKAR, P.O.- SAPNERI, P.S.- MAHAKAR,**
DIST.-GAYA, STATE-BIHAR (mention full postal address), a candidate at the above election,
do hereby solemnly affirm and state on oath as under:-

(1) I am a candidate set up by – **HINDUSTANI AWAM MORCHA (SECULAR)**

(**name of the political party)

(2) Details of Permanent Account Number (PAN) and status of filing of Income tax return:

Sl. No.	Names	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return(in Rupees)
	Self (JITAN RAM MANJHI)	AKTPM0642H	2018-19	RS.- 3,90,000/-
2.	Spouse (Wife) (SMT. SHANTI DEVI)	NO PAN ALLOTTED	2019-20	(i) NOT PAYABLE
3.	Dependent 1 NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	(i) NOT APPLICABLE
4.	Dependent 2 NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	(i) NOT APPLICABLE
5.	Dependent 3 NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	(i) NOT APPLICABLE

(3.) The following case (s) is/ are pending against me in which cognizance has been taken by the court:

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Section of the Act and description of the offence for which cognizance taken:	1.CASE NO.-197/2014, ACJM-1, GAYA (188 OF IPC) 2.CASE NO.-31/2014, ACJM-1, GAYA (188 & 127 OF IPC) 3.CASE NO.-41/2014, ACJM-1, GAYA (123(v)RP Act. OF IPC) VIOLATION OF MODEL CODE OF CONDUCT OF GENERAL PARLIAMENT ELECTION-2014, AT 38-GAYA (SC) CONSTITUENCY.
(b)	Name of the court, Case No. and Date of order taking cognizance:	1.CASE NO.-197/2014, ACJM-1, GAYA 2.CASE NO.-31/2014, ACJM-1, GAYA 3.CASE NO.-41/2014, ACJM-1, GAYA
(c)	Details of Appeal (s)/ Application (s) for revision (if any) filed against the above order (s)	NO

(4.) Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases Sections of the Act and description of the offence for which convicted:	NOT APPLICABLE
(b)	Name of the court (s), Case No. and Date of order (s)	NOT APPLICABLE
(c)	Punishment imposed.	NOT APPLICABLE

(5.) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of Bank/Institution and Branch are to be given.

Note: 3. Value of Bonds/Share Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

S. No.	Description	Self JITAN RAM MANJHI	Spouse (Wife) SMT. SHANTI DEVI	Depend ent-1 NOT APPLIC ABLE	Depend ent-2 NOT APPLIC ABLE	Depende nt-3 NOT APPLICA BLE
(i)	Cash in hand	RS.- 47,000/-	RS.- 44,000/-	NIL	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Cooperative societies and the amount in each such deposit	RS.-11,87,070/-	Rs-2,73,948/-	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Saving, Insurance Policies and investment in any Financial instruments in Post office or Insurance Company and the amount	NIL	NIL	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL	NIL	NIL

(vi)	Motor Vehicles/Aircrafts/Yachts/Ships (Details of Make, registration number, etc. year of purchase and amount)	(1) CAR Ambassador BR-2F-8901 Yr- 2005, Rs.- 1,10,000/- (Approx) (2) SCORPIO-Mahindra-BR-02Z-8744, Yr. 2015, Rs.-5,50,000/- (Approx)	NIL	NIL	NIL	NIL
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	NIL	2PC GOLD CHAIN, 2PC JHUMKA & 4 PC BANGLES, TOTAL WEIGHTS 100gm- (Approx) VALUE- RS.- 3,10,000/- (Approx) 6PC SILVER PAYAL-TOTAL WEIGHT- 1000 gm-RS.- 55,000/- (Approx)	NIL	NIL	NIL
(viii)	Any other assets such as value of claims/interest	(1) DBBL Gun, RS.- 30000/- (Approx) (2) 1.315 Rifle, RS.- 70000/- (Approx) (3) 4 COW, RS.- 2,00,000/- (Approx)	NIL	NIL	NIL	NIL
(ix)	Gross Total value	RS.- 21,94,070/-	RS.- 6,82,948/-	NIL	NIL	NIL

A. Details of Immovable assets:

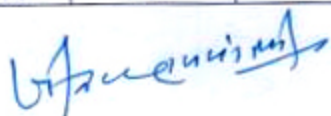
Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

Note: 2. Each land or building or apartment should be mentioned separately in this format

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u>					
	Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in acres)	NIL	NIL	NIL	NIL	NIL

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	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(ii)	<u>Non-Agricultural Land</u>					
	Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL	NIL
(iii)	<u>Commercial Buildings</u>					
	(including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property(Yes or No)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self - acquired property	NIL	NIL	NIL	NIL	NIL



	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments): -Location (s) -Survey number(s)	PARENTAL HOUSE VILL-MAHAKAR KHATA NO-45, PLOT NO.-374	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft)	4000 Sq. Ft.	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	3000 Sq. Ft.	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	YES	NIL	NIL	NIL	NIL
	Date of purchase in case of self – acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate current market value	Rs.- 1300000/-	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v) above	Rs.- 1300000/-	NIL	NIL	NIL	NIL

(3) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: Please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or Financial Institution, Amount outstanding, Nature of loan	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Loan or dues to any other individuals/ entity other than mentioned above. Name(s), Amount outstanding, nature of loan	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

	Any other liability	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
	Grand total of liabilities	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(ii)	<u>Government Dues:</u>	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with Government accommodation					
	Dues to departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with supply of telephone/mobiles	NIL	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircraft and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL	NIL
	Municipal/ Property Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL	NIL	NIL	NIL
	Grand total of all Govt. dues.					

(4) Details of profession or occupation:

(a) Self...**PUBLIC LIFE, POLITICAL ACTIVITIES**

(b) Spouse ...**HOUSE WIFE**

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(5) My educational qualification is as under:

<u>EXAM PAASED</u>	<u>YEAR</u>	<u>NAME OF SCHOOL/ COLLEGE</u>	<u>BOARD/ UNIVERSITY</u>
MATRIC	1962	BALDEV HIGH SCHOOL NAILI, GAYA	BIHAR SCHOOL EXAMINATION BOARD, PATNA
INTERMEDIATE	1964	GAYA COLLEGE GAYA	MAGADH UNIVERSITY, BODHGAYA
GRADUATION	1966	GAYA COLLEGE GAYA	MAGADH UNIVERSITY, BODHGAYA

(Give details of highest School / University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)

(9.) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. JITAN RAM MANJHI				
2.	Full postal address	VILLAGE - MAHAKAR, POST OFFICE - SAPNERI, P.S. - MAHAKAR, DISTRICT - GAYA (BIHAR)-824233				
3.	Number and name of	233 – ATRI, ASSEMBLY CONSTITUENCY, GAYA STATE - BIHAR				
4.	Name of the political party which set up the candidate (otherwise write 'Independent')	HINDUSTANI AWAM MORCHA (SECULAR)				
5.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL				
6.	Total Number of pending cases where the court (s) have taken cognizance	NIL				
7.		PAN of	Year for which last Income Tax Return filed	Total Income Shown		
	(a) Candidate	AKTPM0642H	2018-19	RS.-3,90,000/-		
	(b) Spouse	NO PAN ALLOTTED	2019-20	NOT PAYABLE		
	(c) Dependent	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE		
8.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
A.	Moveable Assets (Total value)	Rs.-21,94,070/-	Rs- 6,82,948/-	NIL	NIL	NIL
B.	Immovable Assets	RS.-13,00,000/-	NIL	NIL	NIL	NIL

	i	Purchase Price and development cost of immovable property (Total Value)	NIL	NIL	NIL	NIL
	ii	Approximate Current Market Price of assets (Total Value)	NIL	NIL	NIL	NIL
9.		Liabilities	NIL	NIL	NIL	NIL
	(i)	Government dues (Total)	NIL	NIL	NIL	NIL
	(ii)	Loans from Bank, Financial Institutions and others (Total)	NIL	NIL	NIL	NIL
11.	Highest educational qualification: GRADUATION (HONS)- YEAR-1966, COLLEGE NAME- GAYA COLLEGE GAYA, (MAGADH UNIVERSITY, BODHGAYA) (Give details of highest School /University education mentioning the full form of the certificate/ diploma/ degree course, name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at.....this
of.....

the day

Jitan Ram Manjhi

(JITAN RAM MANJHI)

MLA-227-IMAMGANJ (SC)

GAYA, BIHAR